



ఆంధ్రప్రదేశ్ రాజపత్రము

**THE ANDHRA PRADESH GAZETTE**

**PART IV-A EXTRAORDINARY  
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No. 3]

AMARAVATI,

MONDAY, 17<sup>th</sup> MARCH, 2025.

**ANDHRA PRADESH BILLS  
ANDHRA PRADESH LEGISLATIVE ASSEMBLY**

The following Bill was introduced in the Andhra Pradesh Legislative Assembly on 17<sup>th</sup> March, 2025.

**L. A. Bill No. 3 of 2025**

**A BILL FURTHER TO AMEND THE ANDHRA PRADESH (ANDHRA AREA) AYURVEDIC AND HOMEOPATHIC MEDICAL PRACTITIONERS REGISTRATION ACT, 1956.**

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy-Sixth Year of the Republic of India, as follows,-

1. (1) This Act may be called the Andhra Pradesh (Andhra Area) Ayurvedic and Homeopathic Medical Practitioners Registration (Amendment) Act, 2025. Short title and commencement.
  - (2) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint.
2. In the Andhra Pradesh (Andhra Area) Ayurvedic and Homeopathic Medical Practitioners Registration Act, 1956 (hereinafter referred to as the Principal Act), in the long title, for the word "Ayurvedic" occurring at two places, the words "Indian system of Medicine" shall be substituted. Amendment of Long Title.

Act No.26 of 1956.

Amendment of  
Short Title.

Amendment of  
section 2.

3. In the Principal Act, in the short title, for the word "Ayurvedic", the words "Indian system of Medicine" shall be substituted.

4. In the Principal Act, in section 2,-

(a) clauses (i) and (ii) shall be omitted.

(b) clause (iii) shall be re-numbered as clause (iii a) thereof, and before clause (iii a) as so re-numbered, the following clause shall be inserted, namely,-

"(iii) 'Council' means the Andhra Pradesh state medical Council for Indian system of Medicine & the Andhra Pradesh State Medical Council for Homeopathy as the case maybe, established under section 3."

(c) for clause (iv), the following shall be substituted, namely,-

(iv) 'Homeopathy' shall have the same meaning as assigned to it in clause (f) of section 2 of the National Commission for Homeopathy Act, 2020 (Central Act No. 15 of 2020)

(d) After clause (iv), the following shall be inserted, namely,-

"(iv a) 'Indian System of Medicine' shall have the same meaning as assigned to it in clause (h) of section 2 of The National Commission for Indian System of Medicine Act, 2020 (Central Act No. 14 of 2020)"

(e) clause (vii) shall be substituted, namely,-

"(vii) 'Practitioner' means a person who is engaged in the Practice of the Indian System of Medicine or homeopathic system of Medicine.

Amendment of  
section 3.

5. In the principal Act, for section 3 along with the marginal heading, the following shall be substituted, namely,-

" 3. Establishment of the Council for Indian system of Medicine and the Council for Homeopathy - As soon as may be, after the commencement of this Act, the Government may, by

notification, in the Official Gazette establish two Councils, one to be called the Andhra Pradesh State Medical Council for Indian system of Medicine and the other to be called Andhra Pradesh State Medical Council for Homeopathy; each Council shall be a body Corporate having perpetual succession and a common seal and shall, by its name, sue and be sued.

6. In the principal Act, for section 4 along with the marginal heading, the following shall be substituted, namely,-

Amendment of  
section 4.

“4. Composition of the Councils - (1) The Andhra Pradesh State Medical Council of Indian System of Medicine shall Consist of the following Members namely.

(a) Commissioner Ayush Department, Govt of Andhra Pradesh is the Ex - officio Secretary to the Council;

(b) Two (2) Members to be Nominated by the Government of Andhra Pradesh (Individual with a Public record of work a Medical ethics /Quality /Assurance/Public Health/law/Patient Advocacy)

(c) Six (6) Members to be elected from among themselves by the Registered Ayurvedic practitioners in Andhra Pradesh;

(d) Three (3) members to be elected from among themselves by the Registered UNANI Practitioners in Andhra Pradesh;

(e) One member to be elected from among themselves by the Registered Naturopathy Practitioners in Andhra Pradesh ;

(2) The Andhra Pradesh State Medical Council of Homeopathy shall Consists of the Following Members namely.

(a) Commissioner, Ayush Department, Government of Andhra Pradesh is the Ex-officio Secretary to the Council of Homeopathy;

(b) Two (2) Members to be Nominated by Government of Andhra Pradesh (Individual with a Public record of work on

medical Ethics/Quality/Assurance/Public Health/ law/ Patient Advocacy;

(c) Five(5) Members to be Elected from among themselves by the registered Homeopathy Practitioners in Andhra Pradesh.

Construction of  
references of  
certain  
expressions by  
certain other  
expressions.

7. Throughout the principal Act, "Save as otherwise provided in this Act, for the word "Board" wherever it occurs, the word "Council", for the words "Board for Ayurveda", wherever they occur, the words "State Medical Council of Indian System of Medicine", for the words "Board for Homeopathy" wherever they occur, the words "State Medical Council for Homeopathy" and for the words "Ayurvedic System of Medicine", wherever they occur, the words "Indian system of Medicine" shall be substituted.

### **STATEMENT OF OBJECTS AND REASONS**

Andhra Pradesh (Andhra Area) Ayurvedic & Homeopathic Medical Practitioners Registration Act, 1956 has been passed to regulate the qualifications and to provide for the registration of practitioners of Ayurvedic (Ayurvedic system including Siddha, Unani Tibbi and Prakriti systems) and Homeopathic systems of medicines in the Andhra area of the State of Andhra Pradesh.

For the above said purpose, the act has established two Boards, one is called "the Board for Ayurveda" and the another is called "the Board for Homeopathy" and each Board shall be a body corporate having perpetual succession and a common seal and shall, by its name, sue and be sued.

The Boards shall exercise all the powers conferred on, and perform all the functions entrusted to it, by or under the Act and such other powers and functions as may be conferred on, and entrusted to it, by the Government, from time to time, for carrying out the purposes of the Act.

Revamping all the existing procedures and practices, the Government of India has promulgated the National Commission for Indian System of Medicine Act, 2020, wherein certain guidelines were issued for the constitution of BOARDS/COUNCILS. Similar guidelines are issued for the Homeopathy Board/Council as well in the National Commission for Homeopathy Act, 2020.

"The purpose of this bill is to establish the Andhra Pradesh State Medical Council for Indian System of Medicine and the Andhra Pradesh State Medical Council for Homeopathy, replacing the existing Andhra Board for Ayurveda and Andhra Board for Homeopathy, to provide for a more comprehensive regulation of the practice and practitioners of the Indian System of Medicine

and Homeopathic system of Medicine, to ensure high standards of education and practice, and to maintain a proper register of practitioners.

This bill seeks to enhance the scope and functioning of the regulatory body to include all recognized systems of Indian Medicine and Homeopathic System of Medicine, thereby ensuring uniformity and standardization in the practice across the state.

Accordingly, it has been decided to amend the Andhra Pradesh (Andhra Area) Ayurvedic & Homeopathic Medical Practitioners Registration Act, 1956, suitably.

The Bill seeks to give effect to the above decisions.

**SATYA KUMAR YADAV,**  
Minister for Health, Family  
Welfare & Medical Education.

**MEMORANDUM REGARDING DELEGATED LEGISLATION**

Clause 1 (2) and 5 of the Bill authorizes the Government to issue notification in respect of matters specified therein. The notification so issued which is intended to cover matters mostly of procedural in nature is to be laid on the table Legislature of the State and will be subject to any modification made by the Legislature.

The above provision of the Bill regarding Delegated Legislation are thus of a normal type and are mainly intended to cover matters of procedure.

**SATYA KUMAR YADAV,**  
Minister for Health, Family  
Welfare & Medical Education.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF  
PROCEDURE AND CONDUCT OF BUSINESS IN THE ANDHRA  
PRADESH LEGISLATIVE ASSEMBLY.**

The Andhra Pradesh (Andhra Area) Ayurvedic and Homeopathic Medical Practitioners Registration (Amendment) Bill, 2025 after it is passed by the Legislature of the State, may be submitted to Governor for his assent under Article 200 of the Constitution of India.

**SATYA KUMAR YADAV,**  
Minister for Health, Family  
Welfare & Medical Education.

**PRASANNA KUMAR SURYADEVARA,**  
Secretary-General to Legislature.